

तम सीमा सम्बन्धी कानूनों में संशोधन होने से पूर्व इनके अन्तर्गत 8.1 लाख हेक्टर भूमि का अधिशेष वितरण किया गया था। संशोधन होने के पश्चात् 15 लाख हेक्टर भूमि को अधिशेष भूमि घोषित किया गया है। जिसमें से 8 लाख हेक्टर से भी अधिक क्षेत्र पर राज्यों ने कब्जा कर लिया है। कब्जे में लिए गए क्षेत्र में से 4.8 लाख हेक्टर क्षेत्र 8.2 लाख लाभनुभोगियों में वितरित कर दिया गया है। क्रियान्वयन सम्बन्धी कार्यक्रम अभी जारी है।

Excesses in Central Universities

1096. SHRI CHITTA BASU: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government propose to set up probe bodies to go into the emergency excesses in the Central Universities; and

(b) if so, the steps taken or proposed to be taken in this direction?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). Some representations have been received asking for a probe into emergency excesses in some Central Universities. The representations and the comments of the Universities thereon are under examination to see if there is a case for a Visitorial Inquiry.

Export of Foodgrains

1097. SHRI CHITTA BASU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government contemplate, to export food grains in the current year; and

(b) if so, the reasons thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b). The Government has not taken any decision to allow export of foodgrains during the current year. However, as in the previous years, export of a limited quantity of superior basmati rice has been allowed to be continued during the current year.

Rehabilitation Industries Corporation Limited

1098. SHRI CHITTA BASU: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Rehabilitation Industries Corporation Limited, is passing through a crisis;

(b) if so, the nature and causes of the crisis; and

(c) the steps taken or proposed to be taken to rid the Corporation of the crisis?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). The Corporation is passing through a difficult situation on account of the following main reasons (1) the problem of marketing its handloom products, (2) lack of orders for some of the engineering units, (3) the labour which consists of former East Pakistan refugees are not skilled.

During the last one year steps have been taken to secure adequate orders for the several units under the Corporation and for redeploying the labour from the non-viable to the viable units.

Chittaranjan Bhawan in Delhi

1099. SHRI CHITTA BASU: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state whether Government have any proposal

to establish Chittaranjan Bhawan, in Delhi in commemoration of Desh-bandhu Chittaranjan Das?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): No, Sir.

**Demolishing of Huts in Delhi/
New Delhi**

1100. SHRI JYOTIRMOY BOSU: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) how many huts were demolished in Delhi and New Delhi during the period of emergency, by the then Delhi and New Delhi Government and Municipal authorities, in the name of 'city beautification';

(b) total number of families affected as a result of the then Government's drive for "city beautification";

(c) whether it has been alleged that the erstwhile Prime Minister Smt. Indira Gandhi's son Shri Sanjay Gandhi himself organised this drive;

(d) whether Government have prepared scheme to rehabilitate the evicted families in the neighbouring localities; and

(e) if so, the salient features thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). The matter is before the Fact Finding Committee already set up to collect all available information in respect of demolitions etc. that had taken place in Delhi during the period of emergency.

(d) and (e). The decision of the Government is that those who have been displaced from residential areas

would be resettled in the same areas after proper redevelopment has been carried out.

**Earth filling contracts of Trilokpur,
New Delhi**

1101. SHRI JYOTIRMOY BASU: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) who, during the rule of the previous Government, was given earth filling contracts for filling of Trilok Purī rehabilitation colonies, New Delhi;

(b) total value of the contracts;

(c) whether Shri Sanjay Gandhi, the son of erstwhile Prime Minister Shrimati Indira Gandhi had interests in these contracts and if so, the facts thereof;

(d) whether the C.B.I. instituted inquiries into the allegations of short supply and wrong measurement; and

(e) if so, the findings thereof and action taken thereto?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Statement showing the names of the contractors who were given earth filling contract is laid on the Table of the House. [Placed in Library. See No. LT-409/77].

(b) Rs. 19,82,310/-.

(c) Government are not yet aware.

(d) The C.B.I. has recently called for the records pertaining to this work from the Delhi Development Authority.

(e) No findings have so far been given on this case.